

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10440/2023

[Arising out of impugned final judgment and order dated 24-05-2023 in A482 No.2236/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 16-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Amit Anand Tiwari, Sr. Adv.
Mr. Somesh Chandra Jha, AOR

For Respondent(s) : Mr. Shaurya Sahay, AOR [through VC]
Mr. Aditya Kumar, Adv.

Mr. Aftab Ali Khan, AOR
Mr. Brahmjeet Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel/counsel for the parties.
2. Leave granted.
3. Interim order to continue till the pendency of the appeal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
ASSISTANT REGISTRAR